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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

OA No.676 of 2010
Cuttack, this the 26th November, 2010

Arbind Kumar Singh Applicant
Versus
Union of India & Others Respondents

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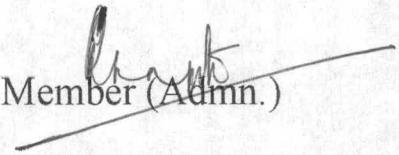
THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

Upon hearing Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway appearing for the Respondents and perusing the materials placed in support of the pleadings by the Applicant, it appears that there was no immediate cause of action for the Applicant to approach this Tribunal as it was informed by the Respondents in letter under Annexure-A/5 dated 30.3.2010 that "**after sending you the notice and receiving your reply dated 15.6.2009, your case has been referred for further examination by GEQD expert. The GEQD reports are yet to be received. Final action can be decided and intimated only after completion of GEQD verification**". In view of the letter under Annexure-A/5 the letter under Annexure-A/4 dated 27.04.2009 can safely be presumed

6

has no force until the report from GEQD is received and decision is taken thereon. Hence, with the consent of Learned Counsel for both sides this OA is disposed of with direction that until the report from GEQD is received and a decision is taken which shall be within a period of thirty days of receipt of ^{report} ~~receptor~~ from the GEQD and the said decision is communicated to the Applicant, the order under Annexure-A/4 shall not be given effect to/implemented.

Copies of this order along with OA be sent to the Respondent No. 3 at the cost of the applicant; for which Learned Counsel for the Applicant undertakes to furnish the postal requisite by 29.11.2010 after which free copies of this order be given to Learned Counsel for both sides.


Member (Admn.)